IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116
C.P. (IB)/276(CH)2023

IN THE MATTER OF:
Suresh Chandra Sharma SPA Holder Kamal Sharma ... Petitioner-Financial Creditor

Versus

Blue Coast Infrastructure Development Pvt. Ltd. ... Respondent-Corporate Debtor
Under Section: 7, IBC 2016

Order delivered on 12.02.2024

CORAM:
SHRI. RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:
For the Petitioner : None

ORDER

Let compliance of last order be made by the learned counsel for the parties within one week. Out of sheer indulgence, one last opportunity is granted to the petitioner to come present and comply with the last order failing which appropriate orders will be passed. List the matter 12.03.2024.

Sd/-
(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

February 12, 2024
Mamta